S. No. **123**

IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-02-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

IA (IBC) No. 113/2022 in
CP (IB) 261/9/HDB/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Sun (inox) Steels Pvt Ltd ...**Operational Creditor**
Vs
Vivanta Laboratories Pvt Ltd ...**Corporate Debtor**

CORAM:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned counsel for petitioner Ms.Madhavi latha and Learned PCS for respondent Mr.Tapasvilal Deora, are present. Both sides, filed affidavits in terms of the order of this Tribunal. Learned PCS has handed over the original cheques bearing Cheque numbers "013831, 013832,013833,013834, 013835, 013836, 211440, 211441, 211442, 016045 and 016046 to the learned counsel for the petitioner in the open court. Both the counsels in their affidavit had reiterated that all the dues between the parties have been duly settled fully and finally and neither party nor their counsel have any claim what so ever against each other. In the light of the submissions and affidavits filed, Company petition is dismissed as settled out of the Tribunal, no order as to costs.

In the result the Corporate Debtor is released from all the rigour of IBC law and is allowed to function independently through its Board of Directors, with immediate effect.

MEMBR (T) **MEMBER (J)**

Pavani